CSP 395/230-232NCLT/MB/MAH/2017 CSP 403/230-232NCLT/MB/MAH/2017

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH CSP 395/230-232NCLT/MB/MAH/2017 CSP 403/230-232NCLT/MB/MAH/2017

CORAM:

M. K. Shrawat, Member (Judicial)

Bhaskara Pantula Mohan, Member (Judicial)

In the matter of Section 230-232 of the Companies Act, 2013

In the matter of

M/s. Welpure Pharma Private Limited

M/s. Pizi Marketing Services Private Limited

.....Petitioner Companies

CORRIGENDUM ORDER

- A mention has been made before this Bench, by the Authorised Representative for the Petitioner Companies vide Letter dated 30th October, 2017, seeking permission of this Bench for the rectification in the Para 6 (e) of the Order dated 29.09.2017.
- 2. Allowed. Henceforth, the Para 6 (e) of the said Order is to be read as follows:
 - e) "Apropos the observations in paragraph IV (c) of the Report of the Regional Director is concerned, the Learned Counsel for the Petitioner Companies submits as follows:
 - i) On the date of the approval of the Scheme in the Board of Director's Meeting i.e. on 5th December, 2016, the Share capital of the Transferee Company was as follows:

Particulars	Amount (₹)
Authorised Capital	(1)
10,000 Equity Shares of Rs.10/-each	1,00,000
11,000 Preference Shares of Rs.10/- each	1,10,000
Total	2,10,000
Issued, subscribed and paid up capital	=,20,000
10,000 Equity shares of Rs.10/-each	1,00,000
10,099 Redeemable Non- cumulative Preference shares of Rs.10/- each	1,00,990
Total	2,00,990

However, on 5th December, 2016 itself the 10,099 Redeemable Non-Cumulative Preference shares of the Transferee Company were redeemed, and the Share capital of the Transferee Company changed as follows:

Particulars	Amount (₹)
Authorised Capital	
10,000 Equity Shares of Rs.10/- each	1,00,000
11,000 Preference Shares of Rs.10/- each	1,10,000
Total	2,10,000
Issued, subscribed and paid up capital	
10,000 Equity shares of Rs.10/- each	1,00,000
Total	1,00,000

ii) Subsequently, on 6th December, 2016 the Transferee Company's Authorised Capital was increased by Rs.2,00,000/- by adding 20,000 Equity Shares of Rs.10/- each and its Share capital as on that date was as follows:

Particulars	Amount (₹)
Authorised Capital	
30,000 Equity Shares of Rs.10/- each	3,00,000
11,000 Preference Shares of Rs.10/-each	1,10,000
Total	4,10,000
Issued, subscribed and paid up capital	
10,000 Equity shares of Rs.10/- each	1,00,000
Total	1,00,000

iii) Therefore, after implementation of the Scheme the combined Authorised Capital of the Transferee Company would be as follows:

Particulars	Amount (₹)	
Authorised Capital		
30,000 Equity Shares of Rs.10/- each	3,00,000	
Add: 10,000 Equity Shares of Rs.10/- each (Authorised capital of the Transferor	1,00,000	
Company) 11,000 Preference Shares of Rs.10/- each	1,10,000	
Total	5,10,000	
Issued, subscribed and paid up capital		
10,000 Equity shares of Rs.10/- each	1,00,000	
Add: 100 Equity shares of Rs.10/- each	1,000	
(Equity shares allotted to the Transferor Company's shareholders)		
Total Total	1,01,000	

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- In view of the above, the Learned Counsel for the Petitioner Companies submits that Clause 14.2 of the Scheme will be modified by deleting the words "....... Rs.3 Lakh comprising of 30,000 equity shares of Rs. 10 each......" and substituting ".....₹5,10,000/- (₹ Five Lakh Ten Thousand Only) comprising of 40,000 Equity shares of ₹ 10/- (₹ Ten only) each and 11,000 Preference shares of ₹ 10/- (₹ Ten only) each....."
- 3. Rest of the order remains unaltered.

4. Ordered Accordingly.

Sd/-

BHASKARA PANTULA MOHAN MEMBER (JUDICIAL)

Dated: 03.11.2017

Sd/-

M. K. SHRAWAT MEMBER (JUDICIAL)